

CENTRAL ADMINISTRATIVE TRIBUNAL  
JABALPUR BENCH

OA No.787/04

Jabalpur, this the 27th day of September, 2004.

CORAM

Hon'ble Mr.Madan Mohan, Judicial Member

1. Smt.Nirmala Bai Rajput  
Wife of Late Shital Prasad.
2. Nitin Rajput  
S/o Late Shital Prasad  
Both residents of 818,  
Behind Nathulal Dharmshala,  
Gorakhpur, Jabalpur. Applicants.

(By advocate Shri P.R.Bhave on behalf of  
Shri S.P.Tripathi)

Versus

1. Union of India through  
Secretary, Ministry of  
Defence, New Delhi.
2. The Chairma/D.G.of  
Ordnance Factory Board  
Calcutta.
3. The General Manager  
Ordnance Factory Khamaria  
Jabalpur. Respondents

(By advocate None)

O R D E R (oral)

By Madan Mohan, Judicial Member

In this OA, the applicants seek to quash order dated 12.7.2003 (A-2) and a direction to the respondents to consider the case of the 2nd applicant for employment assistance on compassionate grounds.

2. The brief facts of the case are that applicant No.1 is the widow and applicant No.2 is the son of Shital Prasad who died in harness on 11.10.89 while working as labour in the Ordnance Factory, Khamaria, Jabalpur. The deceased Shital Prasad left behind two sons and four daughters. Applicant No.1 applied on 6.1.2000 for giving



compassionate appointment to applicant No.2, Nitin Rajput but this application was rejected by the respondents vide order dated 12.7.03 (Annexure A2).

3. Learned counsel of the applicants argued that according to the policy of the Govt. of India, Ministry of Defence, the case of the applicants should have been considered three times by the respondents while it was considered only one time. He also argued that the financial situation of the family is pitiable and they are unable to maintain the family if the applicant No.2 is not provided with compassionate appointment, by the respondents, and that respondents may be directed to consider the case of the applicant sympathetically.

4. I have heard the learned counsel of the applicants. In view of the submission made by the learned counsel of the applicant, applicant No.2 is directed to submit a fresh representation to the respondents for compassionate appointment within one month from today, giving full particulars along with relevant documents regarding his educational qualification etc. and if he complies with this then the respondents are directed to consider the case of applicant No.2 in accordance with the policy of the Govt. of India, Ministry of Defence, within a period of three months from the date of receipt of such fresh representation.

  
(Madan Mohan)  
Judicial Member

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पृष्ठांकना में गो/वरा.....जवलपुर, दि.....  
प्रतिलिपि अव्योगिता:-  
(1) संपत्ति, उन वासाना वाले एवं विवेचन, जबलपुर  
(2) आवेदन का विवर.....के काउंसल  
(3) प्रथम, द्वितीय व तीसरा.....के काउंसल  
(4) व्यापार, वासाना, जबलपुर व्यावरीश  
सूचना एवं आवश्यक कार्यवाही देने  
उपरजिस्ट्रार

*Issued on 29/9/03*